

which would be needed from other agencies and in the finalisation of the targets of production for 1974-75 in respect of steel, coal aluminium, zinc, copper etc.

Manufacture of Commercial Vehicles with U.S. Collaboration

6582. SHRI TARUN GOGOI:
SHRI NIHAR LASKAR:

Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) whether the Union Government have examined the proposal for the manufacture of commercial vehicles in collaboration with the General Motors of the United States; and

(b) if so, when the final decision is likely to be taken?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): (a) and (b). Yes, Sir. A final decision is likely to be taken shortly.

Steel Plants in Guyana with Indian help

6583. SHRI TARUN GOGOI:
SHRI NIHAR LASKAR:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether India has offered to build steel plants in Guyana;

(b) if so, whether any agreement has been reached and the broad outlines thereof; and

(c) when the steel plants are likely to be set up there?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) On an enquiry from the Government of

Guyana, it has been indicated to them that consultancy and engineering services can be made available by India, for setting up a mini-steel mill in that country.

(b) No Sir.

(c) This is a matter for decision by that country.

12 hrs

**RE QUESTION OF PRIVILEGE
STATEMENT ON NEW FRIENDS CO-OPERATIVE HOUSE BUILDING SOCIETY**

श्री अटल बिहारी वाजपेयी (ग्वालियर):
अध्यक्ष महोदय मैंने एक प्रिक्लेज मोशन का नोटिस दिया है। श्री आर० एन० मिर्धा के खिलाफ यह है जिन्होंने कल शाम सवा छः बजे आ कर सदन में वक्तव्य दिया और जो गुमराह करने वाला है और जिस में तथ्यों को तोड़ा मरोड़ा गया है

SHRI S. M. BANERJEE (Kanpur):
The Lt. Governor should resign, if he has any sense of self-respect. He is responsible for this land grab.

श्री अटल बिहारी वाजपेयी : आप वक्तव्य को देखिए। इस में कई बार मेरा हवाला दिया गया है लेकिन मुझे पता नहीं था कि मिर्धा जी वक्तव्य देने वाले थे। वह कार्य सूची में नहीं था। अगर वह सवा छः बजे वक्तव्य देने वाले थे तो उसकी सूचना सदन को दी जा सकती थी और मैं उपस्थित रह सकता था

श्री मधु लियये (बाका) : यह प्रेक्टिस बढ़ती चली जा रही है। यह कोई गुरीला वार चल रही है ?

श्री अटल बिहारी वाजपेयी : 377 में आपकी इजाजत से यह मामला मैंने उठाया था। मंत्री महोदय को अगर जवाब देना था तो आपको सूचित करते और आप सदन को बताते। वक्तव्य सबैरे दिया जाना चाहिए था ताकि हम लोग उपस्थित रहते। मेरा निवेदन है कि यह मामला सदन के विरोधाधिकारों का है। मिर्धा जी का वक्तव्य अर्द्ध-

सख्यों से भरा हुआ है जो असत्य से भी ज्यादा खराब है ।

अध्यक्ष महोदय : सत्य और असत्य का आजकल पता ही नहीं लगता ।

श्री इयामनन्दन मिश्र (बेगुसराय) : जनता पता लगा रही है ।

श्री अटल बिहारी वाजपेयी : आप जस आसन पर बैठे हुए हैं उसके ऊपर लिखा हुआ है धर्म चक्र प्रवर्तनाय । आप ऐसी बात तो न कहिये ।

अध्यक्ष महोदय : आप धर्म चक्र प्रवर्तनाय से ऊपर देख रहे हैं ।

श्री इयामनन्दन मिश्र : आपके सिर के ऊपर धर्म चक्र प्रवर्तनाय को देख रहे हैं । आप तो ऐसी बात न कहें ।

श्री अटल बिहारी वाजपेयी : उनके बयान की एक बात में आपके सामने रखना चाहता हूँ :

"As far as it has been possible for us to ascertain, out of the 50 new members eventually enrolled, as many as 34 are neither Government servants nor are they closely related to Government servants."

श्री नक्षु लल्लय्ये : 26 लोगों की सूची दें नाम दें ।

श्री शशि भूषण (दक्षिण दिल्ली) : सारे मामले की जांच होनी चाहिए । बहुत से जन मंच के लोग भी हैं । बिल्कुल जांच हानी चाहिए ।

श्री अटल बिहारी वाजपेयी : मैंने कुछ नाम लिए थे । मिर्घा जी को बताना चाहिए था कि उन लोगों को जमीन मिली है या नहीं मिली है । वे सरकार के उच्चाधिकारी हैं । हम लोग किसी व्यक्ति के खिलाफ नहीं हैं ।

MR. SPEAKER: I will convey your views to the Minister for further clarification.

श्री अटल बिहारी वाजपेयी : प्रिवलेज का क्या हुआ ?

अध्यक्ष महोदय : वह बनता नहीं है ।

श्री अटल बिहारी वाजपेयी : आप सरकार को कहिये कि लेफ्टिनेंट गवर्नर ने जो एफोडेण्ड सुप्रीम कोर्ट में दिया है, उसकी कापी सदन की मेज पर रखें ।

SHRI INDRAJIT GUPTA (Alipore): Yesterday, after six O'clock, the statement was made here. I had also raised this point yesterday. Certain specific allegations have been made on the floor of the House. They are not vague allegations; they are specific. In his statement here, which was quite a lengthy statement, he has not replied to any one of the specific allegations. Therefore, I would suggest to you, Sir, if you could be so pleased, to direct the Minister to come forward with another statement which gives specific answers to the specific allegations which have been made in this House. Such a statement should not be made here in future at six O'clock or ten-past six, but, should be made in the morning at a reasonable time and the Members should be informed about it before-hand. Nobody knew about it. It suddenly came at the last moment. The statement has six or seven pages, in which there is no specific reply to any specific allegation.

SHRI SAMAR GUHA (Contai): Yesterday I did point out that Mr. Vajpayee, who had raised this matter, was not informed that a statement was being made. But the then Chairman did not listen to me.

MR. SPEAKER: We should have some sort of procedure laid down for future as to the method of making statements.

SHRI MADHU LIMAYE: It is already there, but it is not being followed.

SHRI INDRAJIT GUPTA: There are statements and statements. You have to use your discretion. This is a controversial matter where specific allegations of a very serious nature have been made.

MR. SPEAKER: Because Mr. Vajpayee had raised this question, it was very proper that he should have been informed about the time of the statement. Here I think something went wrong. In future, we will take due care of it. When a member has raised a question and the minister has to make a statement in reply to that, the member should be informed.

SHRI MADHU LIMAYE: The member and the House should be informed.

MR. SPEAKER: If the intimation about the statement comes in advance, we put it in on the agenda paper so that the House may know it. But in cases like these, if any statement is to be made, the House may be informed, just as the House was informed yesterday about the statement to be made by the Minister of External Affairs. Of course, the Minister has got the right to make a statement any time in the day, but at least the member who has raised it must be in the know of it.

जहाँ सदन विद्यार्थी बाजारवासी न रहे
 मानके पर लीपा पोती की गई है। मेरा
 आरोप है कि मंत्री महोदय ने सदन को गुप्त
 रख दिया है, पूरी जानकारी नहीं दी है,
 जहाँ की जानकारी है। उसकी आप कहें
 कि सैफिटेड गवर्नर के सुप्रीम कोर्ट के सामने
 जो एफिडेविट दिया है उसकी एक कापी
 सदन पटल पर रखें। उसका इन्होंने
 छुपाना दिया है लेकिन पूरा एफिडेविट हमारे
 सामने नहीं है। उन्होंने मि० जग्गी के
 एफिडेविट का हवाला भी दिया है। उसकी
 कापी भी पास है। मैं ओपेनली करके

उसका पटल पर रखने की आप से इजाजत
 मांगता हूँ। आप मंत्री महोदय को कहिए
 कि वह सैफिटेड गवर्नर के एफिडेविट की
 कापी यहाँ रखे और आप इस पर चर्चा करने
 का मौका दें।

SHRI H. N. MUKHERJEE (Calcutta—North-East): The privilege matter is very important. You should at least keep it pending.

SHRI S. A. SHAMIM (Srinagar): There should be some procedure to find out whether privilege is involved or not. Yesterday you allowed Mr. Daga to raise a privilege issue and after one hour, it was found there was no privilege involved.

MR. SPEAKER: You are not there to judge why I did something

SHRI H. N. MUKHERJEE: Since allegation are made and the question of privilege is apparently attracted, it is important that the matter at least is kept pending, so that you in your discretion can examine the facts presented by Mr. Vajpayee.

MR. SPEAKER: I have examined it. If some facts are to be elucidated I am sending it to the minister for further adding to the statement.

SHRI H. N. MUKHERJEE: It is alleged that this ministerial statement is a violation of privilege.

MR. SPEAKER: There is no question of violation of privilege. If the statement of the Minister is not sufficient, more information can be asked for.

SHRI INDRAJIT GUPTA: Am I to understand that you would be directing the Minister to come forward with a full statement? If so, pending that, the privilege motion should be held over.

MR. SPEAKER: There is no question of privilege. The Minister has given some information. If members

want more information on certain facts, I can direct the Minister to make a statement. But I cannot hold the Minister guilty of privilege because the statement he gave was not sufficient.

SHRI S. A. SHAMIM: It is not a question of not sufficient; it is full of untruth.

SHRI SHYAMNANDAN MISHRA: I have always submitted to the Chair that if any member feels aggrieved because of any alleged breach of privilege, he should be allowed to make a complaint about it so that the House can know whether a breach of privilege has occurred or not. Now, the hon. Member, Shri Vajpayee has come out with a certain allegation that there has been a breach of privilege. We have not come to know the specific points with respect to it and find it difficult to come to a decision whether a breach of privilege has occurred or not. The House is entitled to know in what respects the breach of privilege has occurred; then alone it can make up its mind.

श्री श्री चित्रसे : प्रधान महोदय, मंत्री महोदय अपना बयान दें और फिर श्री वाजपेयी बोलें। आप दोनों को सुनिये और बाद में अपना निर्णय दीजिए।

SHRI SHYAMNANDAN MISHRA: He has mentioned in a general way that a breach of privilege has occurred. We do not know the details.

MR. SPEAKER: I have to go by the motion.

SHRI SHYAMNANDAN MISHRA: The right which belongs to a member to come before the House and make a complaint about a breach of privilege is being consistently denied to members.

MR. SPEAKER: I have to go by the rules.

SHRI PILOO MODY (Godhra): I do not think there is anything in the

rules that says that a Minister can make false statement.

SHRI S. M. BANERJEE: Sir, I rise on a point of order. In this particular case, I would invite your kind attention to my case. In this very House I made a specific allegation against two Ministers, a Cabinet Minister and a Minister of State, that they were in the pay rolls of Birla. The Minister denied it.

MR. SPEAKER: That is a different matter.

SHRI S. M. BANERJEE: Then a privilege motion was moved against me by Shri Vajpayee for misleading the House. That was discussed in this House. In this particular case, notice of a privilege motion has been given. Kindly keep it pending. It is going to be proved to your satisfaction.

MR. SPEAKER: There is no privilege involved.

SHRI S. A. SHAMIM: Of course, it is a question of privilege.

SHRI S. M. BANERJEE: The House has been completely misled by Shri Mirdha.

श्री छद्म सिंहारी बाबूजी : अध्यक्ष महोदय, अगर कोई मंत्री जान-बूझ कर तथ्यों को छिपाये, जो मामले यहाँ उठाये गये थे, उन पर प्रकाश न डाले, पूरी बात सदन को न बताये, तो क्या यह सदन के विशेषाधिकारों का उल्लंघन नहीं है? आप मेरा प्रस्ताव देख लें और उन पर मंत्री महोदय की प्रतिक्रिया मंगा लें। दोनों की तुलना कर के फिर आप फैसला दें कि क्या विशेषाधिकार का मानना बनता है या नहीं।

SHRI DINEN BHATTACHARYYA (Serampore): We want to know whether this statement was given to you in advance and, knowing fully well the contents, you permitted the Minister to make a statement.

MR. SPEAKER: Of course, the Ministers make statements only after they

[Mr. Speaker]

have been permitted by the Speaker. They cannot make statements *suo motu*. Everyday so many questions are raised by Members and replies are given by the Ministers. If on every question a privilege motion is raised on the ground that it is either incomplete or it is over-stating or under-stating the case then where will it end? We have Direction No. 115 to guide us on this subject. If a Member is not satisfied with the reply of the Minister, we can send it to the Minister under the rules for more information. Then, when the Minister makes a statement, if the Member so desires, he has got the right to make a counter-statement. In spite of this Direction, if every day Members come up with a motion of privilege in cases of this nature, it would be very difficult.

PAPERS TO BE LAID

श्री मधु लिमये : अध्यक्ष महोदय, मैं बिहार के मामले में आप का निर्णय चाहती हूँ। कल श्री श्यामनन्दन मिश्र, श्री ज्योति-मय बसु और हम लोगों ने यह मामला उठाया था।

MR SPEAKER: Let the formal business be over. You cannot force yourself on me unless I call you. I am not calling you. I have not yet called you. Kindly sit down. Don't interrupt.

श्री मधु लिमये : अध्यक्ष महोदय, मुझे न बुलाने का क्या मतलब है। आप मुझे बुलाइये। सदन में इस पर बहस हो सकती है। मैं इस के बारे में सारे प्रि-मि-डेट ले आया हूँ। (ब्यवधान) यह मामला उठाया गया है और अभी इस पर कोई फ़ैसला नहीं हुआ है। गवर्नर के एक्शन पर बहस करने का सदन को पूरा अधिकार है। आप हमें इस पर अपने सबमिशन करने दीजिए और डेप के बाद आप फ़ैसला कीजिए।

श्री श्यामनन्दन मिश्र : अध्यक्ष महो-दय, बिजिनेस एडवाइजरी कमेटी की बैठक

बुला कर इस मोशन पर बहस के लिए मंजूरियातना चाहिए।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, कल आप ने कहा था कि अगर इस बारे में प्रारण मोशन आयेगा, तो आप उस की अनुमति देंगे। हमने मोशन दिया है।

श्री मधु लिमये : हम ने प्रारण मोशन दिया है। गवर्नर के कण्डक्ट के बारे में चौथी लोक सभा ने दर्जनों बार बहस हो चुकी है।

MR. SPEAKER: I am told, the motion has come. I will see to it.

12.17 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORTS OF BOKARO STEEL LTD. AND HINDUSTAN STEEL WORKS CONSTRUCTION LTD. FOR 1972-73

THE MINISTER OF STEEL AND MINES (SHRI K. D. MALAVIYA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) (i) Review by the Government on the working of the Bokaro Steel Limited, for the year 1972-73.

(ii) Annual Report of the Bokaro Steel Limited, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8678] 74]

(2) (i) Review by the Government on the working of the Hindustan Steel Works Construction Limited, Calcutta, for the year 1972-73.

(ii) Annual Report of the Hindustan Steel Works Construction Limited, Calcutta for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8677] 74.]